

ITEM NO.8 *REVISED FOR APPEARANCE ONLY COURT NO.8 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8557/2019

(Arising out of impugned final judgment and order dated 21-05-2019 in A482 No. 11192/2005 passed by the High Court Of Judicature At Allahabad)

RAMVEER Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR. Respondent(s)

WITH
SLP(Cr1) No. 9666/2019 (II)

Date : 07-05-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) *Mr. Rakesh Kr. Khanna, Sr. Adv.
*Ms. Shefali Jain, Adv.
*Mr. Ali Mushtaq Nawazish, Adv.
*Mr. Samant Singh, Adv.
*Ms. Pushpanjali Singh, Adv.
*Mr. Rajeev Singh, AOR

For Respondent(s) Mr. Apoorva Agarwal, AAG
Mr. Rajat Singh, AOR
Mr. Sudheer Nagar, Adv.
Mr. Prashant Singh, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Abhishek Singh, Adv.

Ms. Rachna Srivastva, Sr. Adv.
Ms. Monika, Adv.
Mr. Karunakar Mahalik, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

In the meantime, the effect and operation of the
impugned judgment(s) shall remain stayed.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

ITEM NO.8

COURT NO.8

SECTION II

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R E C O R D O F P R O C E E D I N G S

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ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
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* Appearance slip not received.